NOTICE

IT IS HEREBY NOTIFIED for the information of Advocates and Parties appearing in person that the **Single Bench** (Original Side /Appellate Side) (Civil and Criminal) presided over by the **Hon'ble Shri Justice SHREERAM V. SHIRSAT** sitting from 25th May 2026 to 29th May 2026 during Summer Vacation has issued following directions :-

1. The Court shall convene as soon as the Division Bench matters are over at 11.00 a.m. on 25th May 2026, 28th May 2026, 29th May 2026 to consider the matters in which circulation has been granted.

2. No mentioning of matters is permitted. Praecipes will be examined by the Hon'ble Judges and only if granted, the matter will be circulated.

3. The circulation Praecipes for 25/05/2026 shall be submitted to the Associate/Sheristedar on 22/05/2026 between 11.00 a.m. to 11.45 a.m. in Court Room No. 3. The circulation praecipes for other days be submitted to the Associate/Sheristedar, as the case may be, from 11.00 a.m. to 11.45 a.m. on previous day of the Court in Court Room No. 3.

4. The Court shall convene at 11.00 a.m. to consider the matters in which circulation has been granted.

5. The Court will take up matters pertaining to Single Bench (Original Side/Appellate Side) (Civil and Criminal). The praecipes shall be circulated to the Court Sheristedar in advance as mentioned in para 3 above.

6. Praecipe shall be in brief and must contain following particulars:

(i) Date of filing of the matter,

(ii) Date of impugned order/notice/cause of action,

(iii) Urgency to move vacation Court, in brief (not more than 5 lines),

(iv) Specific order of regular court, if any, granting liberty to move vacation court,

(v) Also, statement if circulation was previously applied for and refused during this vacation.

(vi) A list of relevant dates and events and brief written submission on merits, not exceeding 4 to 5 pages.

7. In the event, it is found that there is no urgency in any matter which is mentioned, costs will be imposed and the matter will be listed in due course.

8. Only matters in which circulation is granted will be listed on board.

By Order

Sd/-
(P.P. Jadhav)
I/c Registrar (Judicial-II)
High Court (A.S.), Bombay

Date : 20th May 2026